

12.1.94

Hon'ble Mr. S.Das Gupta, A.M.
Hon'ble Mr. T.L.Vemma, J.M.

Shri A.K.Banerji learned counsel for the applicant. In this O.A. the applicant stated to have worked as Casual Labour for 177 days and thereafter he was reengaged and worked for another 76 days. In this way, the applicant stated to have been put in 243 days of service. The applicant has prayed for being put in the Live Casual Labour Register vide his representation dated 19.5.89 (Annexure, A-3) followed up by the representation dated 16.2.93(Annexure A-6). These representations are stated to be pending with the respondents.

In the facts and circumstances of the case, we are of the view that at this stage it is sufficient to direct the respondents to consider the representations of the applicant and dispose of the same with a reasoned and speaking order within a period of 3 months from the date of communication of this order.

The petition is disposed of with the above direction.


J.M.
/jw/


A.M.